

Bill No. LVIII of 2025

THE COMPULSORY SPORTS EDUCATION AND BASIC
INFRASTRUCTURE DEVELOPMENT FOR SPORTS IN
SCHOOLS BILL, 2025

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BILL

*to provide for compulsory sports education from primary to senior
secondary level and provision of requisite basic infrastructure
for sports in all government and private schools in the
country and for matters connected therewith or
incidental thereto.*

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of
India as follows:—

1. (1) This Act may be called the Compulsory Sports Education and Basic
Infrastructure Development for Sports in Schools Act, 2025.
5 (2) It shall come into force on such date, as the Central Government may,
by notification in the Official Gazette, appoint.

Short title and
commencement.

Definitions.

2. In this Act, unless the context otherwise requires:—

(a) "appropriate Government" means in the case of a State, the Government of that State and in other cases, the Central Government;

(b) "basic infrastructure" means requisite resources such as playground, sports articles, sports instructor and environment required for sports in schools;

(c) "Fund" means the National Sports Education and Infrastructure Development Fund constituted under section 5;

(d) "National Policy" means the National Policy on Sports Education and Infrastructure Development to be formulated under section 3;

(e) "prescribed" means prescribed by rules made under this Act; and

(f) "school" means any Government, Government-aided or private school, which imparts education from primary to senior secondary level.

National Policy on Sports Education and Infrastructure Development.

3. (1) The Central Government shall as soon as may be, after the date of commencement of this Act, formulate a National Policy on Sports Education and Infrastructure Development for providing sports education and ensuring basic infrastructure development for sports in all schools in the country.

(2) The National Policy referred to in sub-section (1) shall include the following provisions:—

(i) promotion and awareness of sports and sports education amongst students;

(ii) free and compulsory sports education for all students from primary to senior secondary level in all schools across the country;

(iii) ensuring the availability of trained sports instructors in every school;

(iv) adequate financial assistance for basic sports infrastructure in all schools;

(v) utilization of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for basic sports infrastructure development in the schools in rural areas;

(vi) preparation of an age-appropriate syllabus for sports education in all schools under expert guidance;

(vii) incorporation of sports as a compulsory subject in all schools;

(viii) instituting sports scholarships/stipend to students with meritorious performance in sports;

(ix) providing academic weightage for achievements in sports for admissions to institutions of national importance; and

(x) reservation or preference to outstanding sports persons in recruitment to posts under the Central and State Government services.

Implementation of the National Policy by the appropriate Government.

4. (1) **It shall be the duty of the appropriate Government to implement the National Policy to be formulated under section 3 in all schools under its territorial jurisdiction.**

(2) **The appropriate Government shall periodically review the progress and quality of sports education being imparted in schools, at such intervals and in such manner as may be prescribed.**

5. **(1) The Central Government shall, by notification in the Official Gazette, constitute a Fund to be known as the National Sports Education and Infrastructure Development Fund for carrying out the purposes of this Act.**
- 5 **(2) The Central and the State Governments shall, by due appropriation made by the Parliament and the State Legislature respectively, by law in this behalf, contribute to the Fund in such ratio as may be prescribed.**
- 10 **(3) The Fund shall be utilized exclusively for the purposes of implementation of the provisions of this Act in alignment with the principles outlined in the National Policy formulated under section 3.**
- (4) The Fund shall be administered by such authority of the appropriate Government as may be prescribed.**
- 15 6. If any school fails to comply with the provisions of this Act, the appropriate Government may take such action, including withdrawal of recognition of the school, in such manner, as may be prescribed:
- Provided that no recognition shall be so withdrawn without giving an opportunity of being heard to such school, in such manner, as may be prescribed by the appropriate Government.
- 20 7. **(1) The appropriate Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.**
- 25 **(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.**
- 30 **(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the Legislature of that State, where it consists of one House, or where it consists of two Houses, before both**
- 35 **Houses of the Legislature.**

Constitution of a National Sports Education and Infrastructure Development Fund.

Effect of non-compliance.

Power to make rules.

STATEMENT OF OBJECTS AND REASONS

India has one of the largest youth populations in the world. As this segment grows, ensuring their holistic development is imperative for the nation's future. Sports have long been part of India's ancient culture, offering physical fitness, discipline, and community building. Despite India's immense potential in sports, lack of structured training and infrastructure at the school level has hindered the emergence of world-class talent.

This Bill aims to introduce compulsory sports education, along with basic infrastructure, in all Government and private schools across India. By identifying and nurturing talent early, India can become a global sports powerhouse, while promoting physical fitness and healthy lifestyle among students. The integration of sports into mainstream education also helps in character building and reducing social disruptions.

Hence, this Bill.

DHANANJAY BHIMRAO MAHADIK.

FINANCIAL MEMORANDUM

Clause 4 of the Bill provides that it shall be duty of the appropriate Government to implement the National Policy on Sports Education and Infrastructure Development in all schools under its territorial jurisdiction and also to periodically review the progress and quality of sports education in all schools. Clause 5 provides for the constitution of a National Sports Education and Infrastructure Development Fund and that the appropriate Government shall contribute to the Fund in such ratio as may be prescribed.

The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of fifteen thousand crore rupees will be involved from the Consolidated Fund of India per annum.

A non-recurring expenditure of one hundred crore rupees is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7 of the Bill empowers the Central and State Governments, as the case may be, to make rules for carrying out the purposes of this Bill.

As the rules relate to matters of procedural and administrative details only, the delegation of legislative power is of a normal character.

RAJYA SABHA

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(Shri Dhananjay Bhimrao Mahadik, M.P.)